

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

16. IA 4874/2023 IN C.P. (IB)/1624(MB)2017

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 20.06.2024**

NAME OF THE PARTIES: - IA 4874/2023 Cs Anagha Anasingaraju
Liquidator for M/S. Pandit Automotive
Private Limited Vs. Bank of Baroda
(Earlier Vijaya Bank)
IN THE MATTER OF
Reliance Commercial Finance Ltd.
V/s
Pandit Automotive Private Limited

**Section: Rule 11 of NCLT, 2016 Sec 60(5) Sec 42, U/s 7 of Insolvency and
Bankruptcy Code,2016.**

ORDER

IA No. 4874/2023:- Adv. Avinash R. Khanolkar appeared for the Liquidator.
Adv. Madhur Rai appeared for Respondent No. 1. Adv. Shadab S. Jan appeared
for Respondent No. 2 and 3. Respondents are directed to file reply within a period
of two weeks, failing which, the right to file reply on behalf of the Respondents
shall be forfeited. List the matter on **02.08.2024** for hearing.

Sd/-

ANIL RAJ CHELLAN
Member (Technical)

SUSHIL

Sd/-

KULDIP KUMAR KAREER
Member (Judicial)